

PUNJAB
Powers of Judicial Officers

1. Recommendation for the conferment of powers should ordinarily originate, as the circumstances may require, with one or other of following authorities:-

- i. Power under the Punjab Courts Act, with the District Judge or High Court.
- ii. Power under the Code of Criminal Procedure, with the Sessions Judge or High Court.

2. a) District Judge b) Additional District Judge c) Sessions Judge d) Additional Session Judge	These powers are exercisable, on transfer but not on return from long leave or reversion from another appointment, without re-investiture. Re-investiture is not necessary if an officer returns from short leave to the appointment in which he exercised these powers unless his locum tenens was invested with them vice him.
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3. **Powers under Sections 260, Criminal Procedure Code:-** Powers under this section are conferred on selected officers and are exercisable on transfer without investiture.

4. **Section 356, Criminal Procedure Code:-** The Sessions Judge, Chief Judicial Magistrates and Judicial Magistrates 1st Class exercise powers ex-officio under Section 356, Criminal Procedure Code.

5. **Powers to hear suits of the character specified in section 92 of the Code of Civil Procedure:-** The powers are exercised ex officio by all Subordinate Judges in Punjab, vide Punjab Government Notification No.1342, dated 25th November, 1914. In exercise of the powers conferred by section 92 of the Code of Civil Procedure (V of 1908), the Lieutenant Governor empowered all Subordinate Judges in Punjab to hear suits of character specified in that section.

6. **Power under the Land Acquisition Act, 1894.**

VIII. Punjab Government notification No. 4845-G.40/31898, dated the 2nd August, 1940.-

Under the Provisions of sub-clause (d) of section 3 of the Land Acquisition Act, 1894, the Governor of Punjab is pleased to appoint all persons holding temporarily or permanently the office of Senior Subordinate Judge of the first class in the Punjab to perform the functions of a Court under the said Act.

7. **Powers under Rent Restriction Act, 1947.**

IX. (a) Punjab Government notification No. 1562-Cr-47/9224, dated 14th April, 1947-

In pursuance of the provisions of clause(b) of section 2 of the Punjab Urban Rent Restriction Act, 1947, the Governor of the Punjab is pleased to appoint all first class Subordinate Judges in the Punjab to perform the functions of Controllers under the said Act, in the Urban area within the limits of their existing civil jurisdictions.

(b) Punjab Government notification No. 1562-Cr-47/9228, dated 14th April, 1947-

In exercise of powers conferred by sub-clause (a) of the clause (1) of section 15 of the Punjab Urban Rent Restriction Act, 1947, the Governor of the Punjab is pleased to confer on all District and Sessions Judges in the Punjab in respect of the urban areas in their respective existing jurisdictions, the powers of appellate authorities for the purposes of the said Act, with regard to orders made by Rent Controllers under sections 4, 10, 12 and 13 of the said Act.

(c) Punjab Government notification No. 4137-2CII-76/7534, dated 29th April, 1976.

In supersession of Punjab Local Government Department notification No. 9319-4CII-69/18997, dated 15th July, 1969 and No. 3738-2CII-75/17408, dated 28th May, 1975 and in exercise of the powers conferred by clause (a) of sub-section (1) of section 15 of the East Punjab Urban Rent Restriction Act, 1949 (Act No. III of 1949), the Governor of Punjab is pleased to confer on all the Additional District and Sessions Judges in the State of Punjab, the powers of Appellate Authorities for the purposes of the said Act to be exercised by them in their respective jurisdiction, in respect of such appeals arising from orders passed by the controllers as may be made over to them by the District and Sessions Judge concerned.

8. **Powers under the Administration of Evacuee Property Act, 1950.**

X. Punjab Government Rehabilitation Department, notification No. J/8/21948, dated the 3rd October, 1955,-

In exercise of the powers conferred by Section 25 of the Administration of Evacuee Property Act, XXXI of 1950, the Governor of Punjab is pleased to nominate all the District Judges in the State of Punjab within the local limits of their jurisdiction to hear appeals under sub section (1) of section 25 of the said Act.

9. **Powers under working Journalists (Conditions of Service), Act, 1955**

XI. Punjab Government Labour Department Notification No. 37 (S)/Lab.57/307, dated the 3rd January, 1957:- In exercise of the powers conferred by section 17 of the working journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (Act 45 of 1955), the Governor of Punjab is pleased to specify all the Senior Subordinate Judges in the State within their respective jurisdiction to be the authorities for the purposes of the said section.

10 (a). **Powers of an Insolvency Subordinate Judge:-** Authorized to exercise the powers conferred upon Subordinate Judge by Punjab Government Notification No.6540-4JJ-75/19060, dated the 17th June, 1975. These powers are exercisable only on the appointment of a Subordinate Judge of the First Class as Insolvency Subordinate Judge.[As per notification no. 323 dated 28.11.1995 all the Subordinate Judges of Ist Class have been designated as Civil Judges (Junior Division).

10 (b) **Powers under the Guardian and Wards Act, 1890, Notification No. 222-Gaz.II/XV.A13, dated 11.6.1996:-** In modification of this Court's notification No. 106-Gaz./XV.A.13, dated 1.4.1975 and No. 336-Gaz. II/XV.A.13, dated 1.4.1975 and in exercise of the powers conferred by sub-section(1)

of Section 4-A of the Guardian and Wards Act, 1890, as amended by Act IV of 1926, Hon'ble the Acting Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh, hereby empower the Civil Judge (Senior Division) in each of the districts in Punjab, Haryana and U.T. Chandigarh, to dispose of any proceeding under the Guardian and Wards Act, 1890, transferred to him by the district Judge of the same district.

Further, empower the Additional Civil Judge (Senior Division) at Sub- Divisional head-quarter for the trial of cases under Guardianship Act.

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| 11. Judges Small Cause Court- Powers limited to the trial of suits not exceeding ₹ 2,000 in value | Powers 10 and 11 are not exercisable on transfer or return from leave or reversion from another appointment of a different nature without re-investiture. Re-investiture is not necessary when an officer returns from short leave to the appointment in which he exercised these powers if no substitute was appointed during his absence. Powers 12 (a) to (c) are exercisable on transfer or return from leave unless the High Court otherwise directs (Section 46 of the Punjab Courts Act). |
| 12. Additional Judge, Small Cause Court- Powers limited to the trial of suits not exceeding ₹ 2,000 in value. | |
| 13. Civil Judge—
a) and b) superseded with Notification No. 9 Gaz. II/XXI.C.35 dated 05.02.2014.
c) Small Cause Court powers limited to the trial of suits not exceeding (i) ₹ 50; (ii) ₹ 100; (iii) ₹ 250 in value | |

14. **Notification No.233-Gaz./XXI.C.22 Pt. 15, dated 13th October, 1976**, all the Civil Judges (Senior Division) in the State of Punjab have been appointed as ex-officio Additional Chief Judicial Magistrate in their respective districts.

15. **Notification No.1833-Jud-(411)-84/7676, dated 9th May, 1984**, the First Additional Sessions Judges, Jalandhar and Patiala, have been appointed as Special Judges for the trial of offences specified in sub-section (i) of section 6 of the Criminal Law Amendment Act, 1952, investigated by the Special Police establishment for the areas mentioned against each therein.

16. **Notification No. 325 Gaz.II/XV.C.16 dated 28.11.1995**, all the Civil Judges (Sr. Divn.) and Addl. Civil Judges (Sr. Divn.) have been conferred upon the powers with regard to proceedings under the Indian Successions Act, 1865 and the Probate and Administration Act, 1881.

17. **Chief Judicial Magistrate to exercise the powers of Addl. Civil Judges (Senior Division).**

IV. High Court Notification No. 358-Gaz.II/XXI.C.35, Dated Chandigarh, the 6.12.95.-

In pursuance of the amendment in Section 18 of the Punjab Courts Act (both of Punjab and Haryana), all the Chief Judicial Magistrates appointed by this Court in the States of Punjab and Haryana shall also exercise the powers of Addl. Civil Judges (Senior Division).

18. **Notification No.10 Gaz.II/XXI. A. 5, dated 18th January, 1997**, all the Civil Judges (Sr. Division) at the District headquarters in the States of Punjab, Haryana and U.T., Chandigarh, have been designated to deal with the request made under para 2 of the scheme in the Notification No.358 Rules/XVI.A. 120 dated 19th December, 1996.

19. **As per Letter No. 10283 Gaz.II/XVI.B.26 dated 03.04.2001:-** In continuation of this Court's letter No. 30263 Gaz.II(7)/XVI.B.26 dated 18.12.1981, the petitions under section 13-B of the Hindu Marriage Act may be heard by Civil Judges (Jr. Divn.) having 1st Class powers and Additional Civil Judges (SD) posted at Sub-Divisions also.

20. **Notification No. S.O.309 (E) dated 02.03.2007:-** In exercise of the powers conferred by Sub-Section (1) of Section 43 of the Prevention of Money-laundering Act, 2002(15 of 2003), the Central Government designated the Court(s) of Sessions, as mentioned below, as Special Court(s) for the area(s) specified in against the said Courts, for trial of offence punishable under Section 4 of the said Act:-

<i>State/ Union Territory</i>	<i>Court of Sessions notified as Special Court under the Prevention of Money- laundering Act, 2002</i>	<i>Area specified for trial of offence punishable under Section 4 of Prevention of Money- laundering Act, 2002</i>
Punjab	Sessions Judge, Faridkot Sessions Judge, Ferozepur Sessions Judge, Jalandhar Sessions Judge, Patiala	Revenue Districts of Bathinda, Faridkot and Mansa. Revenue Districts of Ferozepur, Muktsar and Moga. Revenue Districts of Gurdaspur, Amritsar, Hoshiarpur, Jalandhar, Kapurthala, SBS Nagar and Tarn Taran. Revenue Districts of Barnala, Fatehgarh Sahib, Ludhiana, Patiala, Rupnagar, Sangrur and SAS Nagar.
Union Territory, Chandigarh	Sessions Judge, Chandigarh	Revenue District Chandigarh.

21. **Notification no. 14/60/04-2Judl(1)/4264 dated 03.12.2008 :-** In exercise of the powers conferred by sub-section (1) of Section 153 of the Electricity Act, 2003 (Central Act No. 36 of 2003), and all other powers enabling him in this behalf, the Governor of Punjab constituted all the Courts of Additional Sessions Judges of every Sessions Division in the State of Punjab as Special Courts, for the offences referred to in Section 135 to 140 and Section 150 of the said Act.

Further in exercise of the powers conferred by sub-section (2) of Section 153 of the aforesaid Act, the Governor of Punjab appointed every Additional Sessions Judge of every Sessions Division, in the

State of Punjab, as Special Judges in respect of so constituted Courts.

22. **Judicial Magistrate—(a) 1st Class (b) 2nd Class** :- Earlier, in view of this Court's circular letter No.11271 Gaz.II/XXI.C25, dated 4th April, 2009, a Punjab Civil Service (Judicial Branch) Officer, on his appointment had invested with the powers of a Judicial Magistrate 2nd Class and after completion of 1 year training, powers of Judicial Magistrate 1st Class and Summary Powers u/s 11(3) and 260, respectively, of the Code of Criminal Procedure of 1973 are conferred by the High Court, by issuing specific notification in that regard. Now, in view of this Court's **letter No. 811 Spl. Gaz.II/XXI.C.25 dated 17.10.2014**, a Punjab Civil Service (Judicial Branch) Officer is on his appointment is invested with the powers of Judicial Magistrate 1st Class under Section 11(3) of the code of Criminal Procedure, 1973, be conferred on the trainee Judicial Officers after completion of 10 months induction training at the Academy.

23. **Notification No. 5/15/2001-6SS(1SS)/4006 dated 17.09.2009**:- The Government of Punjab designate the Senior Most Magistrate (after Chief Judicial Magistrate and Additional Chief Judicial Magistrate) as Principal Magistrate of Board in place of Chief Judicial Magistrate, in the State of Punjab.

24. **Notification No. 14/68/2010-2Judl.(1)/444 dated 14.02.2011** :- In exercise of powers conferred by sub-section 74 of the Food Safety and Standards Act, 2006 (Central Act No. 34 of 2006), and all other powers enabling him in this behalf Governor of Punjab, constituted all the courts of Additional Sessions Judges (except the courts of Additional Sessions, Judges (Adhoc) Fast Track Court) as Special Courts in each Sessions Division in the State of Punjab, for the purpose of trial of offences relating to grievous injury or death of the consumer, within their respective jurisdiction.

25. **Notification No. S.O.45/C.A.23/1940/S.36AB/2011 dated 26.5.2011** :- In exercise of the powers conferred by Section 36-AB of the Drugs and Cosmetics Act, 1940 (Central Act of 23 of 1940), and all other powers enabling him in this behalf, the Governor of Punjab designated the Court of Additional Sessions Judge and if there are more than one Additional Sessions Judge, then 2nd Additional Sessions Judge and if there is no Additional Sessions Judge, then Sessions Judge in each Sessions Division in the State of Punjab as Special Court for trial of offences punishable under clause (a) and (b) of Section 13, sub-section (3) of Section 22, clause (a) and (c) of Section 27, Section 28, Section 28A, Section 28B, and clause (b) of sub-section (1) of Section 30 and other offences relating to adulterated drugs or spurious drugs under the aforesaid Act, in their respective Session Divisions.

26. **Notification No. S.O.57/C.A.49/1988/S.4/2011 dated 08.06.2011** :- In exercise of the powers conferred by sub-section 3 read with sub-section (2) of section 4 of the Prevention of Corruption Act, 1988 (Central Act No. 49 of 1988) and all other powers enabling him in this behalf Governor of Punjab appointed all the Sessions Judges and all the Additional Sessions Judges (except the Additional Sessions Judges (Adhoc), Fast Track Court) in each Sessions Division in the State of Punjab as Special Judges for the area in their respective jurisdiction, for the trial of the offences specified in sub-section

(1) of section 3 of the said Act.

27. **Notification No. S.O.18/C.A.33/1989/Ss.14 and 15/2012 dated 29.03.2012:-** In supersession of all notification issued in this behalf, and in exercise of the power conferred by sections 14 and 15 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Central Act No.33 of 1989), and all other powers enabling him in this behalf, the Governor of Punjab, with the concurrence of Hon'ble the Chief Justice of the High Court of Punjab and Haryana has specified the Court of the Sessions Judge and all the Additional Sessions Judges [except the Additional Sessions Judges (Adhoc)], Fast Track Court], in each Sessions Division, in the State of Punjab to be Special Courts to try offences under the aforesaid Act within their respective jurisdiction and is further pleased to specify all Public Prosecutors having more than seven years service besides the District Attorney appearing in the Courts of Sessions Judges and Additional Sessions Judges, as Special Public Prosecutors for the purpose of conducting cases in the said Courts.

28. **Notification No. S.O.86/C.A.61/1985/S.36/2012 dated 30.09.2012:-** In supersession of Notification No. S.O.58/C.A.61/1985/S.36/2011 dated 8th June, 2011 of the Government of Punjab, Department of Home Affairs and Justice and in exercise of the powers conferred by sub-section (1) of section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (Central Act No. 61 of 1985) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to constitute the Courts of Sessions Judges and all the Additional Sessions Judge [including the Additional Sessions Judges(Adhoc), Fast Track Courts] in respective Sessions Divisions in the State of Punjab as the Special Courts for the purpose of providing speedy trial of the offences under the said Act.

Further, in exercise of the powers conferred by sub-section (2) of section 36 of the aforesaid Act, the Governor of Punjab is pleased to appoint the Sessions Judges and all the Additional Sessions Judges [including the Additional Sessions Judges(Adhoc), Fast Track Courts] in respective Sessions Divisions in the State of Punjab as Judges of Special Courts so constituted.

29. **Notification No. S.O.36/C.A.10/1994/S.30/2013 dated 03.05.2013:-** In exercise of the powers conferred by section 30 of the Protection of Human Rights Act, 1993 (Central Act No. 10 of 1994), the Governor of Punjab specified the court of 2nd Additional Sessions Judge, and if there is only one court of Additional Sessions Judge, then 1st Additional Sessions Judge in each district in the State of Punjab, to be Special Court, to try offences under the aforesaid Act, within their respective territorial jurisdiction.

30. **Notification No. 8/7/2-1H(8)-2013/11205 dated 18.06.2013 :-** In exercise of the powers conferred by Section 25 of the Commissions for Protection of Child Rights Act, 2005 (Central Act No. 4 of 2006) and in supersession of Chandigarh Administration, Home Department Notifications dated 02.08.2011 and 20.05.2013 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh specified that the Sessions Judge and all Additional Sessions Judges, in the Union Territory, Chandigarh to be a Children's Court for whole of the Union Territory, Chandigarh for the

purpose of providing speedy trial of offences against children or violation of child rights under the said Act.

Further, as per Section 28 of Protection of Children from Sexual Offences Act, 2012, the Special Court under the said Section of the Commissions for Protection of Child Rights Act, 2005, shall also be a Special Court under Protection of Children from sexual Offences Act, 2012 to try offences.

31. **Notification No. S.O.2080 (E) dated 08.07.2013:-** The Central Government, in exercise of the powers conferred under sub-section (1) of section 11 of the National Investigation Agency Act, 2008 (34 of 2008), had notified the Court of Senior Most Additional Sessions Judge at Mohali as the Special Court for purpose of sub-section (1) of section 11 of the said Act for the trial of Scheduled Offences having jurisdiction throughout the State of Punjab, vide notification number S.O. 2154(E) dated 01.09.2010;

In exercise of the powers conferred under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008 (34 of 2008), the Central Government appointed Shri Parminder Pal Singh, Additional District & Sessions Judge, Mohali Punjab as a Judge to preside over the said Special Court.

32. **Notification No. S.O.78/C.A.4/2006/S.25/2013 dated 10.09.2013 :-** In supersession of the Government of Punjab, Department of Home Affairs and Justice, Notification No. S.O.95/C.A.4/2006/S.25/2011, dated the 16th November, 2011, and in exercise of the powers conferred by section 25 of the Commissions for Protection of Child Rights Act, 2005(Central Act No. 4 of 2006) and all other powers enabling him in this behalf, the Governor of Punjab specified the Courts of all the Sessions Judges and Additional Sessions Judges, at each district headquarter in the State of Punjab (except the Additional Sessions Judge (Adhoc), Fast Track Courts), to be the Children's Courts, for providing speedy trial of offences against children or violation of child rights under the said Act, for the area falling within their respective jurisdiction.

Further the Children's Courts so specified above under the aforesaid Commissions for protection of Child Rights Act, 2005, shall be deemed to be the Special Courts, in pursuance of the provisions to sub-section (1) of section 28 of the Protection of Children from Sexual Offences Act, 2012 (Central Act No. 32 of 2012), to try the offences under the Act.

33. **Notification No. 1/55/13-3Judl.(1)/dated Nil:-** In supersession of Notification No. 1/55/2013 Judl.(1) 10295/1 dated 27.09.2013, and in exercise of the powers conferred by Section 3 read with the provisions contained in sub-section (2) of section 4 of Prevention of Corruption Act, 1988 (Central Act. No. 49 of 1988) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint an Additional District & Sessions Judge, as special Judge, CBI Court, Patiala set up by the Punjab Government vide Memo. No. 1/20/89-3Judl.(1)/5218 dated 23.09.1989 for the whole of State of Punjab for the trial of offences specified in sub section (1) of section 3 of the Prevention of Corruption Act, 1988 committed with the State of Punjab and investigated by Delhi Special Police Establishment (Central Bureau of Investigation, Government of India), from the date of joining in place

of Shri Hemant Gopal (since transferred).

34 (a). **Notification No. 1/55/13-3Judl.(1)/1032 dated 25.07.2014**:- On the recommendation of the Hon'ble Punjab and Haryana High Court, Chandigarh conveyed by the Registrar General, vide letter No. 648 Gaz.I/VI.E.34 dated 10.07.2014 and in exercise of the powers conferred by Section 3 read with the provisions contained in sub-section (2) of section 4 of Prevention of Corruption Act, 1988 (Central Act. No. 49 of 1988) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint an Additional District & Sessions Judge, as special Judge, for one more newly established CBI Court, Patiala for the whole of State of Punjab for the trial of offences specified in sub section (1) of section 3 of the Prevention of Corruption Act, 1988 committed with the State of Punjab and investigated by Delhi Special Police Establishment (Central Bureau of Investigation, Government of India), from the date of joining.

35. **Notification No. 9 Gaz.II/XXI.C.35 dated 05.02.2014**, In supersession of Notification No. 326/Gaz.II/XXI.C.35 dated 28.11.1995, Notification No. 273/Gaz.II/XXI.C.35 dated 30.08.1996 and Notification No. 153/Gaz. II/XXI.C.35 dated 11.09.2013 and in exercise of the powers conferred by Section 26 of the Punjab Courts Act, 1918, Hon'ble the Chief Justice and Judges, have been pleased to redefine the pecuniary jurisdiction of Civil Judges in the State of Punjab, Haryana and U.T., Chandigarh, with effect from the date of notification as follows:-

a) Civil Judge (Junior Division) having less than 5 years' experience (including one year training period) shall deal with cases having jurisdictional value upto 10 lacs.

Provided that till 30.06.2016, Civil Judges (Junior Division), having more than 2 years' experience (including one year training period) shall exercise jurisdiction in respect of all cases as entrusted to them;

b) Civil Judge (Junior Division) having more than 5 years' experience (including one year training period) shall exercise jurisdiction in respect of all cases; and

c) Civil Judge (Senior Division) and Additional Civil Judge (Senior Division) shall exercise jurisdiction in respect of all the cases;

Provided further that the Civil Judge (Senior Division) shall broadly examine the suits for declaration; Injunction etc., before entrustment and shall either retain the same or entrust to an Officer having sufficient experience, keeping in view the complexity in the matter.

36. **Notification No. 56/9/3-FII(14)-90/6909 dated 12.7.1990** :- The Administrator, U.T. Chandigarh specified the Court of Additional Sessions Judge, Chandigarh to be a Special Court to try the offences under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 in U.T. Chandigarh.

37. **Notification No. SW/Admn./JJ.Act/2010/1847 dated 12.03.2010 U.T. Chandigarh :-** The Senior Most Magistrate (after Additional Chief Judicial Magistrate) has been appointed as Principal Magistrate in place of Additional Chief Judicial Magistrate in U.T. Chandigarh.
38. **Notification No. 392/FII(6)/2010/131 dated 06.01.2011 :-** In exercise of the powers conferred by sub section (1) of Section 74 of the Food Safety and Standards Act, 2006 (Central Act No. 34 of 2006), the Administrator, U.T. Chandigarh constituted the Courts of all the Additional District & Sessions Judges in U.T. Chandigarh as Special Court(s) for the purpose of the trial of offences committed in the areas falling under the jurisdiction of the said court(s) relating to grievous injury or death of the consumer of which punishment of imprisonment for more than three years has been prescribed under the Act *ibid*.
39. **Notification No. 8/7/2-1H(8)-2011/1327 dated 20.01.2011:-** The Administrator, U.T. Chandigarh, in exercise of the powers of Central Government conferred by sub-section (1) of Section 3 of the Prevention of Corruption Act, 1988; appointed all the Additional Sessions Judges in U.T. Chandigarh as Special Judges under the Prevention of Corruption Act, 1988 subject to condition that a person shall not be qualified for appointment as a Special Judge under this Act unless he is or has been a Sessions Judge or an Additional Session Judge or an Assistant Session Judge under the Code of Criminal Procedure 1973(2 of 1974).
40. **Notification No. 8/7/2-1H(8)-2011/13176 dated 25.07.2011: -** In exercise of the powers conferred by sub section 1 of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985, the Administrator, U.T. Chandigarh constituted the courts of all the Additional Sessions Judges in U.T. Chandigarh as Special Courts.
41. **Notification No. 8/7/2-1H(8)-2011/17800 dated 03.10.2011 :-** The Administrator, U.T.Chandigarh, designated the Courts of all the Additional Sessions Judges in Union Territory of Chandigarh as Special Courts for the Union Territory of Chandigarh for the offences referred to in Section 135 to 139 of Electricity Act, 2003.
42. **Notification No. 1/91/FII(6)/2010/2588 dated 9.3.2012 :-** In exercise of the powers conferred by Section 36-AB of the Drugs and Cosmetics Act, 1940, the Administrator, U.T.Chandigarh designated 2nd Additional Sessions Judge, Chandigarh in Chandigarh Session Division as Special Court for trial of offences relating to adulterated drugs or spurious drugs punishable under clause (a) and (b) of Section 13, sub-section (3) of Section 22, clause (a) and (c) of Section 27, Section 28, Section 28A, Section 28B and clause (b) of sub-section (1) of Section 30 and other offences relating to adulterated drugs or spurious drugs under the aforesaid Act, for the whole of U.T. Chandigarh.
43. **Notification No. E.6-8/1/27/IH(8)-2015/8641 dated 27.04.2015:-** In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Corruption Act, 1988 (Act 49 of 1988), the Administrator, Union Territory, Chandigarh is pleased to appoint Mrs. Shashi Bala, Additional District & Sessions Judge, Bhiwani as Presiding Officer of the Special Court set up by the Government of India, *vide* letter No. 13034/13/2003, Chandigarh, dated 13th July, 2005, for the whole of the Union

Territory, Chandigarh for the trial of offences specified in the said sub section (1) of section 3 read with sub section (2) of Section 4 of this Act, committed within the Union Territory, Chandigarh and investigated by the Delhi Special Police Establishment (Central Bureau of Investigation, Government of India).

44. **Notification No. S.O.1566 (E) dated 15.06.2015 :-** Whereas, in exercise of the powers conferred by sub-section (1) of section 11 of the National Investigation Agency Act, 2008 (34 of 2008), (hereinafter referred to as the said Act), the Central Government had, vide notification number S.O. 2153(E) dated the 1st September, 2010, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), dated the 1st September, 2010, notified the Court of Senior Most Additional Sessions Judge at Chandigarh as the Special Court for the purpose of sub-section (1) of section 11 of the said Act having jurisdiction throughout Union Territory of Chandigarh.

And whereas, Mrs. Shalini Singh Nagpal, Senior Most Additional Sessions Judge, Chandigarh who was appointed as the Judge to preside over the said Special Court vide notification number S.O. 1588(E), dated 16th July, 2012, has been transferred.

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 11 of the said Act and in supersession of the notification number S.O. 1588(E), dated the 16th July, 2012 except as regards things done or omitted to be done before such supersession, the Central Government, on the recommendation of Hon'ble the Acting Chief Justice of the High Court of Punjab and Haryana, hereby appoints Shri Paramjit Singh, Senior Most Additional Sessions Judge, Chandigarh as the Judge to preside over the said Special Court.

45. **Notification No. 2754/FII (5)/2012/9845 dated 23.10.2012:-** In exercise of the powers conferred by sub-section (1) of Section 70 of the Food Safety and Standards Act, 2006 (Central Act 34 of 2006), the Administration, Union Territory, Chandigarh established the District Court, Chandigarh as Food Safety Appellate Tribunal, Chandigarh also for the whole of the Union Territory, Chandigarh to hear appeals from the decision of Adjudicating Officer under Section 68 of the Act *ibid*, with immediate effect.

Further, in exercise of the powers conferred by sub-section (3) of Section 70 of the Food Safety and Standards Act, 2006 (34 of 2006), the Administrator, Union Territory, Chandigarh appointed the District Judge, Chandigarh also as Presiding Officer of the aforesaid Food Safety Appellate Tribunal, Chandigarh.

46. **Notification No. 911-DPI-UT-A\$(24)/2012/3801 dated 20.05.2013:-** The Hon'ble Supreme Court of India in TMA Pai Foundation and others versus State of Karnataka (2002(8)SC481), vide order dated 31.10.2002 observed that for the redressal of grievances of teachers of aided/ unaided Medical/Dental/Ayurvedic/Homeopathic Educational Institutions, who are subjected to punishment or termination of services, a mechanism will have to be evolved by constituting appropriate tribunals.

Accordingly, the Administrator, Union Territory, Chandigarh has pleased to authorize the first

Additional District and Sessions Judges, Chandigarh to hear the appeals arising out of the disputes between Management and Staff of recognized private Schools (aided/unaided), Private Colleges and Universities in U.T. Chandigarh for intermediate period till the Specialized Tribunal is constituted on permanent basis.

47. **Notification No. 8/7/2-1H(8)-2013/11205 dated 18.06.2013:-** In exercise of the powers conferred by Section 25 of the Commission of Protection of Child Rights Act, 2005 (Central Act No. 4 of 2006) and in supersession of Chandigarh Administration, Home Department Notifications dated 02.08.2011 and 20.05.2013 and all other powers enabling him in this behalf, the Administrator, U.T. Chandigarh specified that the Sessions Judge and all Additional District & Sessions Judge in U.T. Chandigarh, to be a Children's Court for the whole of U.T. Chandigarh, for the purpose of providing speedy trial of offences against children or violation of child rights under the said Act.

Further, as per Section 28 of the Protection of Children from Sexual Offences Act, 2012, the Special Court under the said section of the Commissions for protection of Child Rights Act, 2005 shall also be a Special Court under Protection of Children from Sexual Offences Act, 2012 to try offences.

48. **Notification No.8/7/3-IH(8)-2013/23345 dated 20.12.2013:-** In exercise of the powers conferred by sub section (1) of Section 22 of the National Investigation Agency Act, 2008 (Central Act 34 of 2008), the Administrator, Union Territory, Chandigarh constitutes the Courts of Sessions Judge and 1st Additional Sessions Judge as the Special Courts for whole of the Union Territory, Chandigarh for trial of offences specified in the Schedule of the said Act, investigated by the Police of Union Territory, Chandigarh.

49. **Notification No. 8/1/Mis/50-IH(8)/2014/1145 dated 20.01.2014:-** In supersession of the Chandigarh Administration Social Welfare Department Notification No. 56/9/3-FII(14)-90/6909 dated 12th July, 1990 and in exercise of the powers conferred by Section 14 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Central Act No. 33 of 1989) read with Government of India, Ministry of Home Affairs Notification bearing No. S.O. 157 (E) dated the 20th February 1990, the Administrator, Union Territory, Chandigarh specified the Courts of Sessions Judge and all Additional Sessions Judges (except the Additional Sessions Judge (Adhoc), Fast Track Court), in the Union Territory, Chandigarh to try offences under the aforesaid Act within their respective jurisdiction.

50. **Notification S.O.141/C.A.34/2008/S.22/2014 dated 10.06.2014:-** In exercise of the powers conferred under sub-section (1) of section 22 of the National Investigation Agency Act, 2008 (Central Act No. 34 of 2008), and all other powers enabling him in this behalf, the Governor of Punjab, with the concurrence of Hon'ble Chief Justice of the High Court of Punjab and Haryana, Chandigarh is pleased to constitute the courts of Sessions Judge and the first Additional Sessions Judge (for the area falling within their respective jurisdiction), at each district headquarter in the State, to be the Special Courts, for the trial of offences as specified in the Schedule appended to the aforesaid Act, which are investigated by the State Police.

51. **Notification No. 8/1/Mis-49-IH(8)-2015/8202 dated 21.04.2015:-** In view of the concurrence of the Chief Justice of the Punjab and Haryana High Court, Chandigarh, the Administrator, Union Territory, Chandigarh, is pleased to notify the Court of 2nd Additional Session Judge as Special Court under Section 30 of the Protection of Human Rights Act, 1993.

